

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
21.8.98.		<p>Learned Additional Standing Counsel Shri U.B. Mohapatra has filed a Memo enclosing a petition from the applicant stating that he does not want to pursue this O.A. and he wants to proceed to his new place of posting at Doom Dooma. It is submitted by the learned counsel for the petitioner that this letter has been obtained from the petitioner by force and therefore, he wants that the matter should be heard and finally disposed of at the stage of admission. In view of this, the matter is posted to 24.8.98 to be listed under the heading 'ADMISSION'. It is submitted by the learned counsel for the petitioner that the matter may be finally disposed of on the next day at the stage of admission. It is so ordered.</p>	
<p>Order of 21.8.98 24.8.98</p> <p>A copy of order may be given to both the counsel.</p> <p>28/8/98 28/08/98 S.O. (CJ)</p>	<p>24.8.98</p>	<p>Heard Shri S.S.Panda, learned counsel for the petitioner and Shri U.B.Mohapatra, learned Addl.Standing Counsel appearing on behalf of the respondents. It is submitted by the learned counsel for the petitioner that the petitioner intends to proceed to Doom Dooma in pursuance of the impugned order of transfer and as such he does not wish to pursue this O.A. any further. Learned Addl.Standing Counsel has also filed a memo enclosing a letter from the petitioner addressed to Assistant Director, A.R.C., Charbatia stating that he is proceeding to ARC, Doom Dooma and therefore, he does not want to press this O.A. In view of this O.A. is disposed of for not being pressed. Interim order dated 22.7.1998 stands vacated.</p> <p>In view of the order passed above M.A.406/98 is also disposed of accordingly.</p> <p>Hand over copies of the order to learned counsel for both sides.</p>	<p>21.8.98 21.8.98 Member (Judicial)</p> <p>24.8.98 24.8.98 Member (Judicial)</p> <p>24.8.98 24.8.98 Member (Judicial)</p>